

ITEM NO.12

REGISTRAR COURT. 1

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 22295/2011

COMMISSIONER OF INCOME TAX-I, BOMBAY

Petitioner(s)

VERSUS

WARANA SAHAKARI DUDH UTPADAK P.SANGH LTD

Respondent(s)

(ONLY C.A. NO. 631/2013 IS TO BE LISTED BEFORE LD. REGISTRAR COURT.

WITH

C.A. No. 631/2013 (III)

Date : 13-01-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Raj Bahadur Yadav, AOR  
Mrs. A Deepa, Adv.  
Ms Dumni Soren, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

C.A. No. 631/2013

Ld. Counsel for the appellant has neither taken fresh steps nor filed fresh particulars in respect of the unserved sole respondent despite last opportunity having been granted, as such, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

H. SHASHIDHARA SHETTY  
Registrar